### GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

#### **LOK SABHA**

### **STARRED QUESTION NO.†\*328**

TO BE ANSWERED ON 24th MARCH, 2017/ CHAITRA 3, 1939(SAKA)

### **Fake Appointment in Banks**

#### Question

†\*328: SHRI CHANDRAKANT KHAIRE: SHRI HARISHCHANDRA CHAVAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is aware of some appointments made in the banks on the basis of furnishing fake certificates in connivance with the bank officials/staff and if so, the details thereof;
- (b) whether the Government has conducted any inquiry in such cases and if so, the details thereof and if not, the reasons therefor;
- (c) whether any mechanism exists in the banks to prevent fraudulent appointments and if so, the details thereof; and
- (d) the corrective steps taken by the Government in this regard?

#### **ANSWER**

## The Finance Minister (Shri Arun Jaitley)

(a) to (d): A Statement is laid on the Table of the House.

LOK SABHA STARRED QUESTION NO.†\*328 FOR ANSWER ON THE 24<sup>TH</sup> MARCH, 2017 REGARDING 'FAKE APPOINTMENT IN BANKS'TABLED BY SHRI CHANDRAKANT KHAIRE&SHRI HARISHCHANDRA CHAVAN MEMBERS OF PARLIAMENT.

(a) to (d): Public Sector Banks(PSBs) have managerial autonomy in recruitment of officers, clerical and sub-staff. Four PSBs have reported cases of fake certificates being submitted at the time of appointment. The details are **annexed**.

PSBs make offer of appointment subject to verification of the eligibility and identity of the candidate and supporting documents. In case of doubts/discrepancies, PSBs refer the matter to concerned issuing authority and if such certificates are found to be fake, then the appointment of such candidates is terminated. To check incidents of impersonation, a biometric authentication process has also been introduced by Institute of Banking Personnel Selection, which conducts the recruitment process on behalf of PSBs, other than State Bank of India.

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### **Annexure**

S. No.	Name of PSB	Number of cases involving fake certificates	Nature of fake certificate	Number of bank officials/staff involved
1	Oriental Bank of Commerce	4	Caste Certificate	Nil
2	Indian Overseas Bank	253	Qualification/ Service Certificate	89
3	Bank of Baroda	30	Caste Certificate	Nil
4	Andhra Bank	28	Caste Certificate	Nil

### NOTE FOR PAD

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### Information about Hon'ble Member of Parliament

### SHRI CHANDRAKANT KHAIRE, MP

Shri Chandrakant Khaire is a Member of Parliament in Lok Sabha from the State of Maharashtra. He belongs to Shiv Sena. He is B.Sc. (1st Year), Diploma in Personnel Management from Marathwada University, Aurangabad.

### SHRI HARISHCHANDRA CHAVAN, MP

Shri Harishchandra Chavan is a Member of Parliament in Lok Sabha from the State of Maharashtra. He belongs to Bhartiya Janata Party. He is Bachelor of Art in English Literature from K.G. Joshi College, Thane, Maharashtra.

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### **List of Possible Supplementary Questions**

## Ques.1 What are the total number of employees in Public Sector Banks?

**Ans.** The category-wise employees in PSBs are as under:

(as on 31.12.2016)

Category	Employees
Officers	4,02,907
Clerical	3,13,297
Sub-staff	1,49,142
TOTAL	8,65,346

#### Ques.2 How is recruitment done in PSBs?

Ans. PSBs have managerial autonomy in matters related to Human Resources (HR) including recruitment. Accordingly PSBs make their assessment and give indent to Institute of Banking Personnel Selection (IBPS) for provisional allotment. IBPS conducts Online Common Written Examinations (CWEs), declares results, provides support for conducting common interviews, compiles results and carries out provisional allotment based on merit cum preference subject to availability. Subsequently PSBs do the final appointment after completing the pre-appointment formalities i.e. verification of testimonials and medical examination etc.

# Ques.3 What is Institute of Banking Personnel Selection (IBPS)? What is the role of IBPS?

**Ans.** The IBPS is a public trust registered under the Bombay Public Trust Act, 1950 and also the Societies Registration Act, 1860. It is not a statutory body established under a specialised legislation. It is completely Autonomous Body which specialises in conducting screening examination for the recruitment of personnel to banks and other organizations.

IBPS is a test conducting agency, acting as per mandate given by the participating banks/organization to facilitate selection of suitable candidates for filling up the reported vacancies. In the year 2010, Government agreed to the proposal of IBA to conduct common examination for all Nationalized Banks through IBPS. Since then, IBPS has conducted four recruitment process for the Banks so far.

On receipt of the mandate from participating banks/organizations, IBPS initiates Common Written Examination for POs/MTs and Clerks by issuing an advertisement/ notification in its public domain i.e IBPS website containing detailed information about the guidelines/instructions/terms and conditions for participating in the CWE recruitment process. The advertisement also published in Employment News and Window advertisement was given in prominent newspaper publication of all states all over India.

The final recruitment/appointment of the provisionally allotted candidates is given by the participating organization based on their terms and conditions and requirements.

# Ques.4 Has Managerial Autonomy been given to PSBs in matter of recruitment?

Ans. The PSBs have been granted additional managerial autonomy vide letter dated 22.02.2005 (Annexure-I). In terms of the managerial autonomy granted to the PSBs by the Government, they enjoy full operational and managerial autonomy which includes framing of their own "Human Resources" policies and procedures within the broad guidelines issued by Government from time-to-time. The banks with the approval of their respective Boards can design appropriate policies in the matter, from time to time.

# Ques.5 What is the status of recruitment made by PSBs in last 3 years?

**Ans.** The details of recruitment made in PSBs in last three years are as under:

Year	Officers	Clerical cadre	Sub-staff	Total
2013-14	31911	43434	14793	90138
2014-15	27333	25199	12722	65254
2015-16	25342	33175	7570	65997
2016-17 (Estimated as on 31.12.2016)	25789	44210	10208	80207

#### Ques.6 What is status of reservation in recruitment?

**Ans.** Reservation in recruitment in PSBs is provided as per the Government guidelines as follows for officers.

Scheduled Castes (SC) : 15% Scheduled Tribes (ST) : 7.5% Other Backward Classes (OBC) : 27%

Apart from the above, there is reservation within the existing reservation for physically handicapped persons as under:

Blindness or low vision (VI) : 1% Hearing Impaired (HI) : 1%

Locomotor disability

or cerebral palsy(OC) : 1%

Apart from the above, the reservation in recruitment of Ex-servicemen for clerical and sub-staff cadre in Bank is as under:

Disabled Ex-servicemen/

Dependents of servicemen killed in action : 4.5% Ex-servicemen (in clerical cadre) : 10% Ex-servicemen (in sub-staff cadre) : 20%

# Ques.7 What are the Bank-wise details of the appointments made in PSBs on the basis of furnishing fake certificates?

**Ans.** A bank-wise statement is at **Annexure-II**.

# Ques.8 What is the present status of cases involving appointments through fake certificates in PSBs?

**Ans.** The present status of the cases is as under:

S. No.	Name of PSB	Number of cases found with fake certificates	Nature of fake certificate	Action taken/Status of the cases
1	Oriental Bank of Commerce	4	Caste Certificate	All the 4 cases are Sub- Judice at High Courts (Madras, Mumbai, Hyderabad) /apex court
2	Indian Overseas Bank	253	Qualification/Service Certificate	Major penalty proceeding initiated.  Out of 253: 148 – Terminated for fake education qualification certificate  105 – Terminated for fake service certificate
3	Bank of Baroda	30	Caste Certificate	Cases referred to Vigilance Committee/subjudice in High/Civil Courts.
4	Andhra Bank	28	Caste Certificate	Cases referred to Issuing Authority/District Collectors.

## Ques.9 What is the number of Officers/staff involved in appointment through fake certificates?

Ans. No Public Sector Bank other than **Indian Overseas Bank** has reported involvement of bank officers/staff in appointment through fake certificates. The details are as under:

Name of the Bank	Category	Number
Indian Overseas Bank	Officer	80
	Clerk	9
	Total	89

## Ques.10 What are the cases appointed on the basis of fake certificate in Oriental Bank of Commerce?

**Ans.** Oriental Bank of Commerce has reported as under:

- (i) There are 4 cases involving fake caste certificate. Bank had started disciplinary/departmental inquiry against all employees.
- (ii) At present all the cases are sub-judice in the High Courts.
- (iii) No Bank officer/staff is involved in these four cases.
- (iv) The detail of joining and detection of cases are under:

	Date of joining	Detected in the year
1 <sup>st</sup> case	1983	2001
2 <sup>nd</sup> case	1984	2003
3 <sup>rd</sup> case	1986	2006
4 <sup>th</sup> case	1986	2007

## Ques.11 What are the cases appointed on the basis of fake certificate in Bank of Baroda?

#### **Ans.** Bank of Baroda has informed as under:

- (i) There are 30 cases appointing on the basis of fake caste certificate.
- (ii) Cases are pending at the level of District Vigilance Committee/State Vigilance Committee/Various Courts.
- (iii) No Bank officer/staff is involved in these four cases.
- (iv) The detail of joining of the employees in bank is under:

Number of employees	Year of joining
13	1979-85
11	1986-92
2	1993-99
1	2000

## Ques.12 What are the cases appointed on the basis of fake certificate in Indian Overseas Bank?

**Ans.** Indian Overseas Bank has informed as under:

- (i) There are 253 cases appointing on the basis of fake certificate.
- (ii) 148 employees terminated due to submission of fake educational qualification certificate.
- (iii) 105 employees terminated due to submission of fake service certificate.
- (iv) 89 Bank officers/staff are involved in appointment on the basis of fake certificate.
- (v) Appointments were made in 2010 and cases of fake certificates detected in the year 2011.

## Ques.13 What are the cases appointed on the basis of fake certificate in Andhra Bank?

**Ans.** Andhra Bank has informed as under:

- (i) There are 28 cases appointing on the basis of fake caste certificate.
- (ii) Cases are pending at the level of Issuing Authority.
- (iii) No Bank officer/staff is involved in these four cases.
- (iv) The detail of joining of the employees in bank is under:

Number of employees	Year of joining
2	1981
4	1983
7	1984
1	1985
2	1986
8	1989
1	1990
1	1994
1	2001
1	2009

# Ques. 14 What are the mechanisms that exist in the banks to prevent fraudulent appointments?

Ans. The various check mechanisms in existence are as under:

- i) To check incidents of impersonation, a biometric authentication process has also been introduced.
- ii) At the time of online exam, the photo of the candidate is matched with photo appearing in the call letter. Also, the signature of the candidate matched with the appearing on the attendance sheet.
- iii) PSBs make offer of appointment to the provisionally allotted candidates after verifying the eligibility and identity of the candidate against the original documents.
- iv) PSBs also verify all the original documents at the time of joining the Bank.

- v) In case of doubts/discrepancies, PSBs refer the matter to concerned issuing authority.
- vi) If such certificates are found to be fake, then the appointment of such candidates is terminated.

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**Annexure-I** 

### Managerial Autonomy for Public Sector Banks

#### Background

developed

ananagement.

and growing

ere is a vital need to

be achieved by allowing

alony on lines comparable

the private sector in India.

- The functioning of commercial organizations in most jurisdictions is marked by a separation of ownership and rewrited the apening up of the Indian economy internationalization, the Public Sector Banks (PSBs) has with the best banks in the region. Consequently, the provide a level playing field for PSBs. This can them operational flexibility and functional autor with their global counter-parts and those in the
- ic Sector Banks would imply that th the freedom and responsibility for the broad framework of Government a demarcation between the roles of owners, the executive management. The present purely managerial and routine administrative ed to operate under Government guidelines should mework where all such issues are driven by policy e Board of Directors. The objective is to ensure that on sound principles of corporate governance. The key esign a framework in which Government will exercise its to enoitonut transgressing into the management functions of ". Hence, a framework for managerial autonomy for the PSBs has rrawn up clearly defining the role of the Government and providing requisite flexibility to the management of the banks in respect of their perations.
  - Managerial autonomy for Publicitheir Board of Directors is vested with deciding managerial issues within policies. There should be a clear the Board of Directors and situation, where even on issues, banks are required be replaced by a fraction of the Banks function issee its issue is to define PSBs has the PSBs and providing been of the managerial autonomy.

#### Role of the Government

3. The Government will continue to exercise the following functions in its capacity as the owner:

ector and

mment has

to strengthen

consistency in

The guidelines will

parent process and a

con to ensure a 3-5 year

Appointment of the Chairperson & Managing Directors in the PSB. Government of the Directors of the Director

persons as Non-official Directors, proper' criteria, from various interest ovided in the statute. For this, a talent on up by Government/RBI.

Appointment of eminent

and a selection of the fit and a selection of the selection of the fit and a selection of the selection of the fit and a selection of the fit and a selection of the fit and a selection of the select

control at the macro-level and regular review of urmance achievement of the bank on important termined parameters fixed in consultation with the aid of Directors of the Bank.

iii) Appropriate the perfo pre-de Bos

Sovernment now owns 100 per cent equity in only 4 of the 19

Lixed Banks. The existence of private shareholders in the PSBs

Sees a responsibility on Government, as the majority shareholder, to

nance shareholder value and protect minority shareholders' rights.

The Government will create an environment conducive for the PSBs to

raise additional funds from the market for meeting the Basel II

requirements and to respond effectively to emerging competitive

pressures.

4. The C National impor

### Role of Board of Directors of Public Sector Banks

### 5. Existing criteria for operational autonomy

Ybsarls &

Operational autonomy, as indicated in para 6 below available to banks that fulfill the following criteria:

ian 9 per cent as on

Earned net profits in the past three years.

• Capital Adequacy Ratio (CAR) of more 31.03.2001.

t advances.

Net NPA level below 9 per cent of

orore.

Minimum owned funds of Rs

6. Existing Areas of Autono

cor Banks enjoy operational autonomy in

At present, Public ? the following areas:

of personnel in overseas branches.

Placemer

ution to senior executive grades i.e. up to the level of As. In particular, banks are free to draw up their own policy for creation, abolition, upgradation of posts and Fast Track promotions, upto Deputy General Managers.

Rewards and incentives for meritorious performance, except out-of-turn promotions.

- Deputation of officers, lateral induction of officers on contract basis and lateral mobility of officers within the bank.
  - > Prescribing minimum educational qualifications for subordinate staff.
    - Fix requirement of rural postings for bank officers.
      - Campus recruitment to attract talent.

ers upto General

Transfer and posting of all staff and office

Manager level.

nomy to the Board of

7. Areas of further operational auto
Directors now proposed:

ernance, the executive management

and the top management team should

Board of Directors. The Boards of PSBs

out their functions efficiently and without

statutory requirements, Government policy

allatory guidelines issued by RBI from time to time.

wed freedom of action in the following areas:

As part of good corporate governments whole-Time Directors
be directly responsible to the
will enjoy freedom to carry
impediment, subject to
prescriptions and reg

Banks will be allow

cursue new lines of business as part of overall business strategy.

14

(ii) Make suitable acquisitions of companies or businesses, close/merge unviable branches, open overseas offices, set up subsidiaries and exit a line of business

(iii) Decide all Human Resource issues relating to the Bank, including staffing pattern, recruitment, placement, transfer training, promotions, pensions etc.

s, based

(iv) Prescribe standards for categorization of branche on volume of business and other relevant factors

uons, minimum
es of promotion

(v) Prescribe essential academic qualification standards and modaliticerum recruitment to various categories.

nuntries to interact with a stakeholders.

(vi) Undertake visits to foreign c investors, depositors and other

countability and responsibility of
the action against erring Bank officials
to such policy. The policy framework
for stringent punishment for all mala fide
to the same time, recognize that bona fide
to occur while making decisions relating to
that judgment.

(vii) Lay down policy of ac Bank officials and talin conformity with should provide f actions but, a errors do commerci

atonomy | powers to stronger banks exhibiting good

8. Further a

rsuce:

perform

the case of banks which, as on 31.03.2004, fulfill the following

criteris

- Earned net profits over the last three years.
  - Capital Adequacy Ratio of 9 per cent or more
    - Net NPAs of less than 4 per cent, and

Minimum owned funds of Rs 300 crores

(1)

OfL SISWOL

As a part of the overall HR policy guidelines, it is now proposed allow the Board of Directors to exercise the following additional r and functions:

ards will have s and procedures criteria, mode of

Framing HR policies and procedures. Box the flexibility to frame their own HR policies for recruitment including eligibility selection, levels of entry etc.

s of General Managers to create additional posts of a need. The policy guidelines will ity at the General Manager level (11) Creation of additional post Boards would be authorized General Managers based or also provide for mobili between Banks.

remuneration and compensation of Decisions on staff. The overall pay structure of officers officers and is now determined after industry-wide itste bas ons. The Boards would now be free to sanction ntial pay, linked to performance, within the pay ies decided after the negotiations. Such incentives are itended as tangible recognition for a small proportion of personnel in each scale who are genuinely outstanding performers. Specialized cadre can also continue to be provided differential remuneration. This will help banks attract talented individuals in operational areas like marketing, information technology, risk management and credit. Such differential remuneration will be subject to an overall ceiling for establishment expenditure.

negotiati

differe

ecal

the Staff Welfare Fund. The existing guidelines do not make any distinction between the size of different bank their varying number of employees and their level amiform performance. The guideline prescribing a contribution of 3 per cent of the bank's Net For an upper maximum of Rs 10 crore will be replaced to aployee.

Economy and the 9.

Imble-footed and have advenagerial resources, Public ped with greater operational se efficiently. Government, as shes to make room for such Public Sector Banks with a level context that the managerial autonomy and have been designed.

9. With the globalization of the Indian advent of private banks that are more not access to a wealth of technology and managed of the Banks have to be better equipated and the principal stakeholder, with autonomy and provide the playing field. It is in this of features as afore-mention.

### Annexure-II

S. No.	Bank Name	Number of cases with fake certificates
1	Allahabad Bank	NIL
2	Andhra Bank	28
3	Bank of Baroda	30
4	Bank of India	NIL
5	Bank of Maharashtra	NIL
6	Bhartiya Mahila Bank	NIL
7	Canara Bank	NIL
8	Central Bank of India	NIL
9	Corporation Bank	NIL
10	Dena Bank	NIL
11	IDBI Bank Ltd	NIL
12	Indian Bank	NIL
13	Indian Overseas Bank	253
14	Oriental Bank of Commerce	4
15	Punjab and Sind Bank	NIL
16	Punjab National Bank	NIL
17	State Bank of Bikaner & Jaipur	NIL
18	State Bank of Hyderabad	NIL
19	State Bank of India	NIL
20	State Bank of Mysore	NIL
21	State Bank of Patiala	NIL
22	State Bank of Travancore	NIL
23	Syndicate Bank	NIL
24	UCO Bank	NIL
25	Union Bank of India	NIL
26	United Bank of India	NIL
27	Vijaya Bank	NIL
	Total	315